

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(IB)-104(PB)/2017**

**IN THE MATTER OF:**

Bank of India

.... Petitioner/Applicant

Vs.

Tirupati Infraprojects Pvt. Ltd.

.... Respondent

**Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 30.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

- For the Applicant : Adv. Bishwajeet Dubey, Adv. Aakashi Lodha in IA-1872/2024  
Adv. Shashwat Anand, Adv. Gaurav Rana, Adv. Dhruva Vig, Adv. Deepanshu Badiwal in IA-3450/2023
- For the Respondent : Sr. Adv. Mr. Sudhir Makkar, Adv. Monalisha, Adv. Yudhajeet Sinha, Adv. Aadhya Shrotriya for R-2 in IA-6139/2023  
Adv. Shashwat Anand, Adv. Gaurav Rana, Adv. Dhruva Vig, Adv. Deepanshu Badiwal in IA-6139/2023 & Ia-5058/2023  
Adv. Kaustav Som for R-2 in IA-685/2023  
Adv. Fanish k. Jain with Adv. Shivani Rana for R-7 in IA-2475/23  
Adv. Bhavya Jain for R-6 in IA-685/2023  
Adv. Parth Bathla for L & L Hospitality in IA-4496/2023 & 4370/2023
- For the SEBI : Sr. Adv. Mr. Neeraj Malhotra, Adv. Abhishek Baid, Adv. Nimish Gupta, Adv. Mohit Kumar Bafna, Adv. Praneet Das in IA-2475/2023 & IA-6139/2023
- For the RP : Adv. Sumesh Dhawan, Adv. Karan Gandhi, Adv. Raghav, Adv. Shivam
- For the CoC : Sr. Adv. Mr. P Nagesh with Adv. Mohit Nandwani, Adv. Akshay Sharma

## ORDER

**IA-6139/2023 (Old No. CA-01/2018), IA-3347/2022, IA-3614/2022, IA-4496/2022, IA-5375/2022, Cont. P (IBC)- 28/2022, IA-685/2023, IA-1090/2023, IA-3450/2023, IA-2475/2023, IA-4370/2023, IA-2340/2023, IA-5155/2023, IA-5058/2023, IA-1219/2024, New IA-1872/2024**

1. Vide our earlier order dated 14.02.2024, we had noted as under:

- “1. *Ld. Counsel Mr. Karan Gandhi appeared through VC on behalf of the new RP. With respect to the Hon’ble NCLAT order dated 15.12.2022 to first decide CA-01/2018, he seeks to place another recent order of Hon’ble NCLAT in a subsequent proceeding concluded recently. We permit him to do so.*
2. *His attention is also drawn to an earlier application filed before the Hon’ble Supreme Court pursuant to our earlier proceedings by virtue of which the RP was seeking clarification in application no. 126910/2022 in CA5089/2019 from the Hon’ble Supreme Court. Same is coming up for hearing before the Hon’ble Supreme Court on 22.02.2024. Therefore, he seeks another date for the hearing of this matter.*
3. *Ld. Sr. Counsel Mr. Neeraj Malhotra appeared on behalf of the SEBI.*
4. *At request and with consent of the parties, list the matter along with the other pending applications for a physical hearing on 20.03.2024.*

### **IA-2475/2023 & IA-685/2023**

1. *Ld. Counsels for the parties appeared.*
  2. *Ld. Counsel Mr. Karan Gandhi for the RP sought time to come physically and argue the matter.*
  3. *At request and with consent of the parties, list the matter along with the other pending applications for a physical hearing on 20.03.2024.*
2. It is stated by Mr. Neeraj Malhotra, Ld. Sr. Counsel for the SEBI in the presence of Mr. Sudhir Makkar, Ld. Sr. Counsel for the R-2 in IA-6139/2023 that the clarification application filed by RP in Application No. 126910/2022 in CA-5089/2019, the appeal is listed for the disposal before the Hon’ble Supreme Court today i.e. 30.04.2024.

3. In this view of the matter, we list the matter **on 13.05.2024.**
4. Meanwhile, Mr. Sudhir Makkar, Ld. Sr. Counsel for R-2 and Mr. Neeraj Malhotra, Ld. Sr. Counsel for SEBI and all other parties are at liberty to file their reply to the IA-1219/2024 well before the next date of hearing.
5. Ld. Counsels for the parties are directed to report on the status of the proceedings before the Hon'ble Supreme Court on the next date of hearing.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

Shubham Pandya – 30.04.2024